

ITEM NO.302

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

IN RE: CATEGORY 'D' APPLICATIONS [MR. RANJIT KUMAR AND MR. SHADAN FARASAT SENIOR COUNSEL AND MS. NUPUR KUMAR ARE ACs]

IA No. 263572/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303950/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 263558/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322184/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322425/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 119393/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 303886/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 110536/2026 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322181/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322193/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 302375/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322190/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 323808/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 304002/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 322187/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 323637/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 111521/2025 - CLARIFICATION/DIRECTION
 IA No. 80721/2025 - CLARIFICATION/DIRECTION
 IA No. 153934/2025 - CLARIFICATION/DIRECTION
 IA No. 302376/2025 - DISPENSING WITH AUTHENTIC TRANSLATION
 IA No. 138842/2025 - INTERVENTION APPLICATION
 IA No. 303932/2025 - INTERVENTION APPLICATION
 IA No. 262825/2025 - INTERVENTION APPLICATION
 IA No. 303835/2025 - INTERVENTION APPLICATION
 IA No. 150822/2023 - INTERVENTION APPLICATION
 IA No. 16249/2026 - INTERVENTION APPLICATION
 IA No. 210793/2025 - INTERVENTION APPLICATION
 IA No. 316796/2025 - INTERVENTION APPLICATION
 IA No. 302374/2025 - INTERVENTION APPLICATION
 IA No. 149919/2025 - INTERVENTION/IMPLEADMENT
 IA No. 322186/2025 - INTERVENTION/IMPLEADMENT
 IA No. 323636/2025 - INTERVENTION/IMPLEADMENT
 IA No. 110573/2026 - INTERVENTION/IMPLEADMENT
 IA No. 263014/2025 - INTERVENTION/IMPLEADMENT

IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 149875/2024 - CLARIFICATION/DIRECTION
IA No. 24482/2018 - INTERVENTION APPLICATION
IA No. 114957/2025 - INTERVENTION/IMPLEADMENT
IA No. 24487/2018 - STAY APPLICATION

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 Mr. Shashank Pachauri, Adv.

Mr. Jasdeep Singh Dhillon, Adv.
 Mr. Prabhat Chaurasia, Adv.
 Mr. Anirudh Jamwal, Adv.
 Mr. Aditya Bajaj, Adv.
 Ms. Kenisha Savla, Adv.
 Mr. Prabhat Chauraisa, Adv.
 Mr. Abhay Mann, Adv.
 Ms. R.k.batra, Adv.
 Mr. Daleep Singh, Adv.
 M/S Mps Legal, AOR

Mr. P B Suresh, Sr. Adv.
 Mr. Yogesh Yadav, Adv.
 Mr. Ritesh Patil, AOR

Ms. Neha Rai, AOR
 Mr. Prakash Kumar Singh, AOR
 Ms. Garima Bajaj, AOR
 Mr. Swetank Shantanu, AOR
 Ms. Anne Mathew, AOR
 Mr. Jayant Mohan, AOR
 Mr. Vivek Jain, AOR
 Ms. Pallavi Pratap, AOR
 Mr. Balaji Srinivasan, AOR
 M/S. V. Maheshwari & Co., AOR
 Mr. Naijal Kumar P, AOR
 Ms. Veera Kaul Singh, AOR
 Ms. Neema, AOR
 Ms. Asiya Khan , AOR

Mr. Satyendra Kumar, AOR
 Mr. Ravi Sharma, Adv.
 Mr. Saransh's Attri, Adv.
 Ms. Kajol Aggarwal, Adv.
 Mr. Gaurav, Adv.
 Mr. Rajat Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In continuation of our order dated 16.04.2026 extending the time for submitting the valuation report of the property, we further extend the time for eight weeks to do the needful.

I.A.Nos. 322183/2025, 322184/2025, 322192/2025, 322193/2025, 323636/2025, 323637/2025, 322189/2025, 322190/2025, 322421/2025, 322425/2025, 323807/2025, 323808/2025, 322186/2025, 322187/2025, 322180/2025, 322181/2025, 143598/2026, 139286/2026, 139287/2026

These applications are made for confirmation of the Reports submitted by Sh. R.S.Virk Committee. We direct SEBI to file a short report after verification of the contents of these interlocutory applications. The affidavit shall be filed after obtaining necessary information from Justice (Retd.) R.M.Lodha Committee.

I.A. Nos. 88530, 88528 of 2026 and 148033 of 2026 [Item No. 32 of Cause List]

List these applications on the next date of hearing i.e. on 06.08.2026 at 02.00 PM.

As mentioned by Mr. P. S. Patwalia and Mr. V. Giri, learned senior counsel(s), I.A. No. 80721/2025, 111521/2025 [Item No. 2 of Cause List] and I.A.Nos. 114869/2025 [Item No. 5 of Cause List]

shall be listed along with Punjab Matters on the next date of hearing i.e. on 06.08.2026 at 02.00 PM.

CATEGORY 'B' APPLICATIONS BEFORE RECOVERY OFFICERS

I.A.No. 147198 of 2026

As regards Category 'B', in continuation of our order dated 19.02.2026, I.A.No. 147198 of 2026 has been filed on behalf of SEBI seeking extension of time by three months from 31.05.2026. Having considered the explanation given in the interlocutory application, we are inclined to allow the same.

It is also necessary to record the progress made in the meanwhile.

"7.4 In compliance with the directions contained in the order dated 19.02.2026 passed by this Hon'ble Court, interlocutory applications falling within Category 'B' i.e. matters relating to appeals filed against the orders passed by Mr. R.S. Virk, are being examined and adjudicated by the Recovery Officers appointed under Section 28A of the SEBI Act, 1992. The said Recovery Officers exercise powers analogous to those vested in a Recovery Officer under Section 220 read with the Second Schedule to the Income-tax Act, 1961.

7.5 The panel of Recovery Officers has also been empowered to seek assistance from SEBI and other authorities for the purpose of adjudication. The applications are being considered in accordance with Section 28A of the SEBI Act read with the Second Schedule to the Income-tax Act, 1961, within the timelines stipulated by this Hon'ble

Court. The status of hearing of IA's before the Panel of Recovery Officers is as follows:

Status of hearing before Panel of Recovery Officers in 106 Ias referred by Hon'ble Supreme Court										
As on 05.05.2026										
Total Number of IAs referred by Hon'ble Supreme Court	Total number of IAs heard up to 05.05.2026	Hearing Status								
		Hearing conducted Additional documents are to be provided by Objector	Adjournment			Hearing to be held	Order being prepared	Order prepared & Circulated in Panel	IAs having 5-30 objectors	Order passed
			Adjournment-Medical reasons	Objector not reachable	Objector not appeared/Frequent Adjournment					
106	81	48	4	1	5	19	28	1	6	2

In view of above, the time for completion of hearing and passing of orders is extended by three months from 31.05.2026. The application is allowed.

I.A.No. 122465/2026, 122457/2026 & I.A.No. 153399/2026, Regarding I.A.No. 249501/2025 [Serial No. 86 of our order dated 19.02.2026]

There shall be a direction to SEBI as well as to the Recovery Officer not to proceed on the subject of these applications till further orders. The learned Amici will also examine these application and assist the Court on the next date of hearing.

The Registry is directed to issue notice to the applicant - Prateek Kumar at his address, which is given below :

"Row House No. 159, Cloud 9 Society, NIBM Road, Mohamadwadi, Pune, Maharashtra 411048, and also through his Power of Attorney holder at his address (i) A/201, New Narmada Tower CHS Ltd., Sai Baba Nagar, St. Thomas Church Road, Mira Road - East, Thane - 401107; and (ii) 2nd Floor, Divya Dhrishti, Plot No.1, Swastik CHS Ltd., Gulmohar

Scheme, Vile Parle (West), Mumbai, Maharashtra
400056."

I.A.Nos. 138842/2025, 153934/2025 [Item No. 2 of Amici Note]

The learned Amici shall examine these applications and assist the Court on the next date of hearing.

I.A.Nos. 135384/2026 [Item No. 3 of Amici Note]

This application for restoration is allowed. Consequently, I.A.No. 107494/2019 is restored to its original number. The learned Amici shall examine this application and assist the court on the next date of hearing.

List the matter on 06.08.2026 at 02.00 PM.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR